

(10)

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No.3284 of 2002

New Delhi, this the 13th. October, 2003

HON'BLE MR.KULDIP SINGH, MEMBER(JUDL)

Shri S.K. Nanda, IAS
Special Secretary to Government of
Haryana,
Science and Technology Department,
Room No.619, 6th Floor, Haryana Mini Secretariat,
Sector-17,
Chandigarh.Applicant

Applicant in person.

Versus

1. Union of India through
Secretary to Government of India,
Department of Personnel and Training,
Ministry of Personnel,
Public Grievances and Pensions,
North Block,
New Delhi.
2. State of Haryana through
Chief Secretary to Government of
Haryana,
Haryana Civil Secretariat,
Chandigarh.Respondents

(By Advocate: Shri R.P. Aggarwal, Counsel for respondent
No.1.

Shri Sunder Khatari, Counsel for respondent
No.2)

O R D E R

The applicant has filed OA to assail an order
passed by respondents vide Annexure A-1 whereby his
memorials against his adverse entries of ACRs have been
returned in original treating the same as time barred and
not entertainable.

2. The applicant is presently working as Special
Secretary to Government of Haryana, Science and
Technology Department, Chandigarh. The respondents have
raised an objection that since the applicant is working at



